

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIJAI SPINNERS (RJPM) PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | VIJAI SPINNERS (RJPM) PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 15/07/2013 |
| 3. | Authority under which corporate debtor is incorporated / registered | THE REGISTRAR OF COMPANIES- Chennai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U17125TN2013PTC092173 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 18-A, Pugalendhi Road Cotton Market, Rajapalayam Virudhunagar TN 626117 IN |
| 6. | Insolvency commencement date in respect of corporate debtor | 09/12/2019 (Copy of the Order received via E-mail on 11/12/2019) |
| 7. | Estimated date of closure of insolvency resolution process | 6th June, 2020 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | B. SATHRUKKANAN IBBI/PA-001/IP-P00301/2017-18/10545 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | 9A/1 RAMRAJ MANSION, FIRST FLOOR, N.R.G. STREET, K.K.PUDUR POST, COIMBATORE-641038. TAMIL NADU E-MAIL: prathyumnann2002@yahoo.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | 9A/1 RAMRAJ MANSION, FIRST FLOOR, N.R.G. STREET, K.K.PUDUR POST, COIMBATORE-641038. TAMIL NADU E-MAIL: prathyumnann2002@gmail.com |
| 11. | Last date for submission of claims | 25/12/2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NOT APPLICABLE |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NOT APPLICABLE |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable |

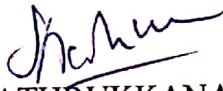
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIJAI SPINNERS (RJPM) PRIVATE LIMITED on 09/12/2019.

The creditors of VIJAI SPINNERS (RJPM) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 25/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :  B. SATHRUKKANAN
INTERIM RESOLUTION PROFESSIONAL IN THE MATTER OF
VIJAI SPINNERS (RJPM) PRIVATE LIMITED

Date and Place : 11 /12/2019 COIMBATORE

B.SATHRUKKANAN M.Com ACS, DISA, FCA
INSOLVENCY PROFESSIONAL
INSOLVENCY & BANKRUPTCY BOARD OF INDIA
REG No. IBBI/PA-03/PP-P00301/2017-18-10545
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